

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. /51/625/2019

CORAM

HON'BLE SHRI JAYESH V. BHAIKAVIA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 11.07.2019.

Aditya Prasad, S/o Sri Mahangoo Prasad Prajapati, R/o Indian Institute of Metrology Campus, Kanke, P.O.- Kanke, P.s.- Kanke, District- Ranchi.

Applicant

By Advocate : Shri Vikash Kumar

Versus

Union of India through the Secretary, Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs, Govt. of India, Krishi Bhawan, New Delhi-110001 and 10 others.

By Advocate : Shri Amit Sinha

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- In the instant O.A., l/c for applicant has submitted that he has submitted various application before the competent authority to grant him promotion to the Post of Professor from level-10 to level-11 but no action has been taken. L/c for applicant submitted that there are recommendations from the various immediate higher authority for revival of post of Professor of IILM, Ranchi. The l/c for applicant further submitted that he will be satisfied if an appropriate direction is issued to respondents to consider his representation.

2. On the other hand, l/c for respondents submits that he has no objection on the submission of l/c for applicant but submitted that the said consideration will be in accordance with the rules/guidelines.

3. Considering the aforesaid submissions, we direct the respondents to consider the pending representations of the applicant including his request for revival of post of Professor in accordance with rules/guidelines and decide the same by passing a reasoned and speaking order expeditiously preferably within two months from the date of receipt of copy of this order.

4. Accordingly, O.A. stands disposed of. No costs.

(Dinesh Sharma)
Member (Admn.)

(Jayesh V. Bhairavia)
Member (Judl.)

